

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. AVANI PAL SINGH

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 11420/2020

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MAHAK CHAND & ORS.

Respondent(s)

Date : 10-12-2021 This petition was called on for hearing today.

For Petitioner(s)

Mr. Sarvesh Singh Baghel, AOR
Ms. Pooja Singh, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

The office report indicates that service through the police authority was not carried out upon respondent Nos.2 and 3, as such, the respondents remain unserved. The petitioner is granted two weeks' time to take fresh steps and file fresh particulars in that regard.

Petitioner has not taken appropriate steps in respect of respondent No.1, who is reported to be dead, despite last opportunity having been granted.

Registry to process the matter for listing before the Hon'ble Judge in Chambers for necessary directions.

AVANI PAL SINGH
Registrar